

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CIVIL) Diary No. 25732/2025

[Arising out of impugned final judgment and order dated 26-02-2024 in ITA No. 28/2024 passed by the High Court at Calcutta]

THE PRINCIPAL COMMISSIONER OF  
INCOME TAX, CENTRAL-1, KOLKATA

Petitioner(s)

VERSUS

M/S EDMOND FINVEST PVT. LTD.

Respondent(s)

IA No. 141921/2025 - CONDONATION OF DELAY IN FILING AND IA No. 141923/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

WITH

Diary No(s). 37493/2025 (XVI)

Date : 11-08-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA  
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) Mr. Raghavendra P.shankar, A.S.G.  
Mr. Karan Lahiri, Adv.  
Ms. Rajeshwari Shankar, Adv.  
Mr. Raghav Sharma, Adv.  
Mr. Mukesh Kr.verma, Adv.

Miss Madhulika Upadhyay, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

Delay condoned.

Issue notice and tag with Civil Appeal No. 1509/2021, titled  
*"Commissioner of Income Tax vs. M/s. Reliance Infrastructure Ltd."*.

Notice shall be served by all modes, including *dasti*.

(Babita Pandey)  
Asth. Registrar-cum-PS

(Preeti Saxena)  
Court Master (NSH)